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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

R.A. NO. 5/95

in

O.A. 1083/93

with

M.As 7 and 8/95

New Delhi this the 7 th day of March, 1995.

Hon'ble Shri N.V. Krishnan, Vice-Chairman(A).

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Shri I.D. Gulati, SFS-205, Phase-IV, Ashok Vihar, Delhi.

.. Respondent/Applicant.

Versus

Union of India through

- (1) The General Manager, Northern Railway, . Baroda House, New Delhi.

By Advocate Shri P.S. Mahendru.

ORDER (By Circulation)

## Hon'ble Shri N.V. Krishnan, Vice Chairman(A).

O.A. 1083/93 filed by Shri I.D. Gulati (hereinafter referred to as 'the applicant') was disposed of by our order dated 22.9.1994. The respondents therein, the General Manager, Northern Railway and the Chief Administrative Officer, Northern Railway (hereinafter referred to as 'respondents'), have filed this application seeking a review of that order. M.A.7/95 has been filed for stay of the order and M.A. 8/95 has been filed for condonation of delay.

2. We have seen the review application. We are

satisfied that it can be disposed of by circulation. This document is processed by PDF Replacer Free version. If you want to remove this text, please upgrade to PDF Replacer Pro.

3. In the view we are taking the delay is compact the delay is compact to the compact that the delay is compact to the delay is compact.

and M.A. 8/95 is allowed.

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One that the 4. ground raised is M.A. filed bv applicant for condonation of delay has not been considered before final orders are passed. respondents are misinformed. We have held 22.8.1994 that the O.A. was not barred by time and the M.A. was allowed.

5. The other ground that is the οf the case applicant is different from the case of Bhatnagar Singh. The applicant had already received the benefit of the judgement of the Tribunal 319/85 and nothing remained 6. find any error in this regard. 319/85 there was only one order regarding refixation of seniority. That was case of Bhatnagar who then filed O.A. 918/89. that case not only was the seniority directed to be fixed but an additional order was also passed that he should be granted arrears of pay from the date he ought to have been promoted as Assistant Superintendent (Works). This order was seized upon by Balwant Singh, an applicant in TA 319/95 he, therefore, filed O.A. 833/89 claiming benefit from the date he was due for promotion and not from the date he was promoted. That prayer was allowed by the Tribunal. The present applicant claimed the benefit given to Bhatnagar and Balwant Singh regard to the payment of arrears from he was due for promotion instead offrom the date of promotion only. It is on this ground that the O.A. was allowed concerning that applicant's case was similar to that of Bhatnagar

and Balwant Singh. There is no error apparent This document is processed by PDF Replacer Free version. If you want to remove this text, please upgrade to PDF Replacer Pro. on the record. R.A. is dismissed. M.A. 7/bttps://PDFReplacer.com

is also dismissed.

(SMT. LAKSHMI SWAMINATHAN) MEMBER(J) (N.V. KRISHNAN) VICE-CHAIRMAN(A)

'SRD'